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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**  
Hearing through video conferencing

**O.A. No. 61/672/2021**

This the **07<sup>th</sup>** day of **May** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rajesh Jamwal; age: 49 years, S/o Sh. D.S. Jamwal, R/o H.No: 9, Sector-4, Lower Roop Nagar, Jammu-180013

.....Applicant

(Advocate:- Mr. Rahul Pant, Sr. Advocate assisted by Mr. S.S. Somaria)

**Versus**

1. Union Territory of Jammu and Kashmir through Commissioner Secretary to Government, Jammu & Kashmir Transport Department, Civil Secretariat, Jammu-180001.
2. Transport Commissioner, J&K Transport Department, Government of Jammu and Kashmir, Rail Head Complex, Jammu-180004.
3. Regional Transport Officer, Narwal Bala, Jammu-180016.

...Respondents

(Advocate: Mr. Rajesh Thapa, 1d. DAG)

**O R D E R [O R A L]**

**( Hon'ble Mr. Anand Mathur, Member-A)**

By way of this Original Application, the applicant is seeking a direction to the respondents to release the withheld salary w.e.f. June, 2020 and to pay his salary on month-to-month basis. Learned counsel for the applicant submits that his client would be happy and satisfied if a direction is issued to the respondents to release his withheld salary and to pay his salary on month-to-month basis in a time bound manner.

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2. Mr. Rajesh Thapa, 1d. DAG appears on behalf of the respondents and submits that if the OA is disposed of in the manner sought, at least one month time may be given to the respondents for the same.

3. Looking into the limited nature of plea made by the learned counsel for the applicant, we direct the respondents to release the arrears of salary, if due in accordance with law within a period of one month from the date of receipt of certified copy of the order and salary also be paid month-to-month basis, if there is no impediment in such disbursement. It is made clear that we have not commented anything on the merits of the case while disposing of the O.A.

4. With the above direction, Original Application is disposed of. There shall be no order as costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

JNS